

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH : Court – I

Service Tax Appeal No. 3227 of 2012

(Arising out of O-I-O No.08/2012-Adjn (ST) (Commr) dt.17.07.2012 passed by
Commissioner of Customs, Central Excise & Service Tax, Hyderabad - II)

M/s Vision Labs Institute

.. Appellant

2nd Floor, 4 Mothilal Nehru Nagar,
Begumpet, Hyderabad – 500 016

VERSUS

**Commissioner of Central Excise, Customs
& Service Tax, Hyderabad - II**

.. Respondent

LB Stadium Road, Basheerbagh,
Hyderabad – 500 004

Appearance

for the Appellant

Mr. L.V. Rao, A.R for the Respondent

Coram:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30113/2021

Date of Hearing: 19.04.2021

Date of Decision: 19.04.2021

[JUSTICE DILIP GUPTA]

1. It has been pointed out that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeals are dismissed as deemed withdrawn under section 127(6) of the Finance Act (No.2), 2019.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**